

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3261  
ANSWERED ON:17.03.2015  
SPEEDY TRIAL FOR ACCUSED IN TERRORISM CASES  
Joshi Shri Chandra Prakash

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of persons lodged in various jails on false charges of terrorism, State-wise including Rajasthan;
- (b) whether such persons are freed by the Government after being exonerated from the charge of terrorism;
- (c) whether the Government has any proposal to set up special Courts for speedy trial of such persons; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): 'Public Order', 'Police' and 'Prisons' are State subjects under the VII Schedule of the Constitution of India. No information is available with the Government on the number of persons lodged in various jails on alleged false charges of terrorism. There are adequate Constitutional and Statutory provisions available to all persons who are accused of any offence including terrorism to seek legal redressal. The victim can file a case for false and malicious prosecution under Section 211 of IPC.

(c) & (d): After the enactment of the National Investigation Agency (NIA) Act, 2008, the Scheduled offences are investigated by NIA. This Act provides for constitution of Special Courts, inter-alia, for all terror related cases, registered by NIA, where such cases are heard on day to day basis and get precedence over other cases. Accordingly, 38 Courts all over India have been designated as Special NIA Courts for speedy disposal of cases related to all accused arrested by NIA in terror cases.